- (d) whether the crude oil so produced was sold to the refineries at par with the prices of imported oil; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (e) As of now, Indian Oil Corporation Limited (IOCL) does not have crude oil production from any of its upstream projects.

## Inspection of LPG godowns

2134. DR. JANARDHAN WAGHMARE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Petroleum and Explosives Safety Organisation is not visiting and inspecting the LPG godowns;
- (b) if so, how many LPG godowns have been inspected by this organisation during the last two years, year-wise and State-wise;
- (c) whether all these godowns have obtained clearance from the Department of Town and Country Planning of respective States;
- (d) if not, the action taken or proposed to be taken against the concerned officers of the respective oil corporations; and
  - (e) by what time these godowns shall be regularised?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Inspection of LPG godowns are carried out by the officials of Petroleum and Explosives Safety Organization (PESO), from time to time to ensure compliance of safety requirements and accordingly licenses are renewed every year based on their inspection.

As per information received from the Ministry of Commerce and Industry (being the controlling Ministry of PESO), during the year 2009-10 and the period from April, 2010 to February, 2011, PESO have inspected 5445 LPG godowns throughout the country. The Statewise details are given in the Statement (See below).

(c) Ministry of Commerce and Industry (controlling Ministry for PESO) have reported that under Gas Cylinder Rules 2004, no clearances is required from Department of Town and Country planning of respective States. However, concurrence/approval from local bodies is called by PESO alongwith documents for issue of license for storage of refill LPG cylinders in godown.

PESO inspects the LPG godowns from safety aspect. The issues of clearances from Town and Country planning/other local bodies or regularization of LPG godowns does not come under purview of the Gas Cylinder Rule, 2004.

(d) and (e) LPG godowns are constructed as per guidelines/specifications provided by the PESO, which includes necessary safety distances from boundary walls of the LPG godown. Godowns of LPG cylinders are issued licences by PESO only after confirming compliance of the safety aspects through inspection of the premises.

Public Sector Oil Marketing Companies (OMCs) commission the distributorship after the requisite licences/clearances have been obtained by the distributors from various statutory bodies. Further, supplies to the LPG distributors are commenced only after the distributors have received the requisite licence for their LPG storage godowns from PESO.

State-wise number of LPG godowns inspected during the year 2009-10 and the period from April, 2010 to February, 2011

SI.	State/UTs	Number of LPG	Number of LPG
No.		godowns inspected	godowns inspected
		during 2009-10	during the period
			April, 2010 to
			February, 2011
1	2	3	4
1.	Andhra Pradesh	240	224
2.	Arunachal Pradesh	.4	11
3.	Assam	35	74
4.	Bihar	55	83·
5.	Chhattisgarh	12	32
6.	Delhi	46	32
7.	Goa	16	1
8.	Gujarat, Daman Diu and Silvassa	74	36
9.	Haryana	211	62
10.	Himachal Pradesh	26	16
11.	Jammu and Kashmir	26	14
12.	Jharkhand	91	49
13.	Kamataka	154	61

1	2	3	4
14.	Kerala	10	49
15.	Madhya Pradesh	121	79
16.	Maharashtra	395	239
17.	Manipur	12	0
18.	Meghalaya	4	2
19.	Mizoram	15	13
20.	Nagaland	0	11
21.	Odisha	71	68
22.	Punjab	48	46
23.	Rajasthan	129	142
24.	Sikkim	2	Ö
25.	Tamil Nadu	587	368
26.	Tripura	23	20
27.	Uttar Pradesh	421	486
28.	Uttarakhand	0	0
29.	West Bengal	239	125
30.	Chandigarh	16	19
	TOTAL:	3083	2362

## Decontrol prices of kerosene and diesel

2135. SHRI K.E. ISMAIL: SHRI D. RAJA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government is considering a proposal to decontrol the prices of diesel and kerosene to bring down Government subsidies as has been advocated by the Deputy Chairman of the Planning Commission; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) In the light of the recommendations made by the Expert Group